GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2085 TO BE ANSWERED ON FRIDAY 15.12.2023

Electronic Notarization of Agreements

2085. SHRI DIPSINH SHANKARSINH RATHOD: SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government is exploring technologies or platforms specifically designed for secure and efficient electronical notarization of agreements;
- (b) whether any mechanism exists to integrate electronically notarized documents into the existing legal frameworks;
- (c) if so, the details thereof;
- (d) if not, whether a mechanism is being put in place for verifying the authenticity of electronically notarized documents and if so, the details thereof; and
- (e) the expected timeframe for such a initiative?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) & (b): No, sir.

(c) to (e): Doesn't arise.
